

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 01  
Appeal No. 04/252/JPR/2024  
Under Section 252 of  
Companies Act, 2013

**In the matter of:**

**Anita Singh & Anr.**

.... Appellants

**Versus**

**Union of India & Anr.**

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

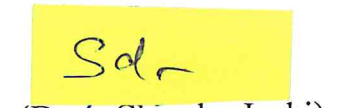
**Present Through Video Conferencing: -**

For the Appellant : Rahul Kashyap, Adv.

**ORDER**

Heard Mr. Rahul Kashyap, Adv. appearing on behalf of the Appellants.  
Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 08.05.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

April 10, 2024